

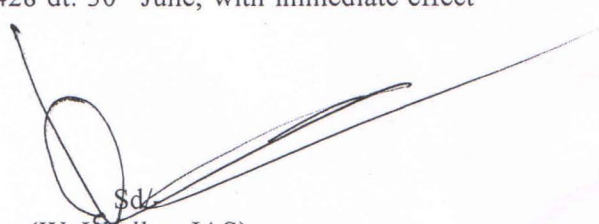
**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 10th August, 2017.

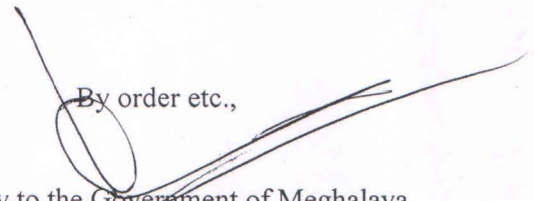
No. LR (A) 51/2017/43 –The Governor of Meghalaya is pleased to denotify the appointment of Shri Chicko D. Sangma from Additional Public Prosecutor/Additional Government Pleader, (District Court) Williamnagar vide LJ (A) 272/78/Pt.III/428 dt. 30th June, with immediate effect until further order.


Sd/
(W. Khylllep, IAS)
Secretary to the Government of Meghalaya,
Law Department.

Memo No. LR (A) 51/2017/43-A,
Copy forwarded to: -

... Dated Shillong, the 10th August, 2017.

1. The Advocate General/Additional Advocate General, Meghalaya, High Court of Meghalaya, Shillong - 793001.
2. The Deputy Commissioner, East Garo Hills District, Williamnagar.
3. The District & Sessions Judge, East Garo Hills District, Williamnagar.
4. The Superintendent of Police, East Garo Hills District, Williamnagar.
5. Shri Chicko D. Sangma, Special Public Prosecutor, POCSO Act, Williamnagar.
6. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
7. DIPR, Shillong.
8. Law (B) Department.
9. NIC of all the East Garo Hills District, Williamnagar.
10. DEO, Law Department.
11. Guard file.


By order etc.,
Secretary to the Government of Meghalaya,
Law Department.

Rp/-